

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

14th June, 1978.

NOTIFICATION
(INCOME-TAX)

NO. 2348 (F.NO.176/33/78-IT.A1): In exercise of the powers conferred by sub-section (2) (b) of section 106 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sree Vellat Puthur Kshethra Samrakshana Samithi, Perintalmanna" to be a place of public worship of renown throughout the State of Kerala for the purposes of the said section.

Sd/

(H. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Secretary, Sree Vellat Puthur Kshethra Samrakshana Samithi, P.O. Perintalmanna, Malappuram Dist., Kerala, with reference to his letter No. 11/78 dated 7.3.78.

2. The Commissioner of Income-tax, Kerala-12, Ernakulam, with reference to his letter No. 11-A/tech-1/78-79 dt. 2.3.78.

It is requested to check up the position regarding the utilisation of the donations etc by obtaining relevant accounts from the respective religious authorities every year.

3. All Other Commissioners of Income-tax.

4. The Comptroller & Auditor General of India, New Delhi.

5. All Chambers of Commerce in Kerala.



(H. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA